

Central Information Commission
File No.CIC/SM/A/2009/000529 dated 09-05-2008
Right to Information Act-2005-Under Section (19)

Dated: 3 March 2010

Name of the Appellant : Smt. E Sushmita
Plot No. 42,
Kakaguda, Kharkhana,
Secunderabad - 500 015.

Name of the Public Authority : CPIO, National Bank for Agriculture &
Rural Development, Head Office, Plot C-
24, G Block, Bandra Kurla Complex,
Post Box No. 8121, Bandra, Mumbai.

The Appellant was not present in spite of notice.

On behalf of the Respondent, the following were present:-

- (i) Shri Ram Krishan Rao, CPIO,
- (ii) Shri D.V. Deshpandey, GM

2. In this case, the Appellant had, in his application dated 9 May 2008, requested the CPIO for a number of information regarding the role of a NABARD officer in the appointment of some employees in the Complimentary Measures Programme(CMP) under the Indo German Watershed Development Programme for Andhra Pradesh. In the meanwhile, having not received any reply from the CPIO within the stipulated period of 30 days, the Appellant had sent an appeal on 14 July 2008. In his reply dated 20 June 2008, the CPIO provided the desired information against each of his queries. It is not clear if the Appellate Authority had passed any order on the appeal preferred to him. Consequently, the Appellant has come before the CIC in second appeal.

3. We heard the case through videoconferencing. The Appellant was not present in spite of notice. The Respondents were present in the Mumbai studio of the NIC. We heard their submissions and carefully perused the request for information as well as the reply of the CPIO. The Respondents

submitted that, in the meanwhile, the NABARD had instituted an enquiry into this entire matter and that they had received a report showing that no such individual was found to have been employed as alleged by the Appellant and that their officer who headed the Programme played no such role as attributed by the Appellant. We feel that it would be appropriate if the CPIO would clarify the role and responsibility of the NABARD in the matter of recruitment of staff under the above Programme and provide her with a copy of the enquiry report. Therefore, to direct the CPIO to provide to the Appellant within 10 working days from the receipt of this order a copy each of (i) the document delineating the role and responsibility of the NABARD in recruiting staff under this Programme and (ii) the enquiry report concerning this case.

4. With the above direction, the appeal is disposed off.
5. Copies of this order be given free of cost to the parties.

(Satyananda Mishra)
Information Commissioner

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges prescribed under the Act to the CPIO of this Commission.

(Vijay Bhalla)
Assistant Registrar